



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - V SECTION)

MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/Oct/202223/13

DATED: 20/10/2022

Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Oct/202223/13 dated 20/10/2022 of Norms Committee - V for the year 2022-23 was held on 20/10/2022 under the Chairmanship of Sh. Jai Pal, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Manoj Kumar Meena, Deputy Director	Directorate General of Foreign Trade, Delhi
2	Sanjay Kumar, Sr. Secretariate Assistant(SSA)	Directorate General of Foreign Trade, Delhi
3	Kuldeep Singh, Asst. Director-1	O/o DC(MSME)
4	Ram Asrey Lal, Technical Authority	Technical Consultant,DGFT
5	Nand Lal, Technical Authority	Technical Consultant,DGFT
6	Shaish Kumar, Technical Authority	Technical Consultant,DGFT

Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Oct/202223/13
Case Status	Case Deferred
Party Name	APSARA SILKS
Meeting Number and Date	NC/ 5/ MEET/ Oct/ 202223/ 13 and 20/10/2022
HQ File Number	HQRNORM APPLY 00000247AM23
RA File Number	NA
Licence No and Date	0710115708/null
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked to furnish the following:</p> <ol style="list-style-type: none"> 1. The difference between export and import items as ITCHS code for both the items is same. 2. % value addition. 3. Manufacturing process. <p>The firm has submitted their reply. The committee went through the details submitted in this case and decided to ask the firm to appear for personal hearing before Norms Committee to explain their case.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	2 / NC/5/MEET/Oct/202223/13			
Case Status	Case Approved			
Party Name	GOKALDAS EXPORTS LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Oct/ 202223/ 13 and 20/10/2022			
HQ File Number	HQRNORM APPLY 00003835AM23			
RA File Number	NA			
Licence No and Date	NA			
<p>Norms Committee Decision:</p> <p>M/s. Gokaldas Exports Ltd. vide their application dated 19.10.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:</p>				
	Export item	Qty.	Import item	Qty Recommended
	Seersucker Blocked Zip-Up Outerwear (Men)	10000	65% Recycled Polyester, 35% Cotton Blend	3.448
		Nos.	Seersucker Solid DYED FABRIC, Width 56 Inches +/- 5% GSM 128	Sq. Mtr/Pc.
	Made Up Of 65% Recycled Polyester, 35% Cotton Blend Solid Dyed, GSM		(Tolerance + or - 10%)	

128 and 100% Recycled Nylon Fabric, GSM 102+/-10% Style No. FMOW00122SM23AL	100% Recycled Nylon Woven Solid Dyed Fabric Width 57 Inches+/- 5pct GSM 102 (Tolerance + or – 10%)	0.955 Sq. Mtr/Pc.
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Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	3 / NC/5/MEET/Oct/202223/13		
Case Status	Case Approved		
Party Name	GOKALDAS EXPORTS LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Oct/ 202223/ 13 and 20/10/2022		
HQ File Number	HQRNORM APPLY 00003836AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
M/s. Gokaldas Exports Ltd. vide their application dated 19.10.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:			
Export item	Qty.	Import item	Qty. Recommended
Seersucker Blocked Zip-Up Outerwear (Men) Made Up Of 65% Recycled Polyester, 35% Cotton Blend Yarn Dyed, GSM 128 and 100% Recycled Nylon Fabric, GSM 102+/-10% Style No. FMOW00122SM23AL	10000 Nos.	65% Recycled Polyester, 35% Cotton Blend Seersucker Yarn DYED FABRIC, Width 56 Inches +/- 5% GSM 128 (Tolerance + or – 10%) 100% Recycled Nylon Woven Solid Dyed Fabric Width 57 Inches+/- 5pct GSM 102 (Tolerance + or – 10%)	3.585 Sq. Mtr/Pc 0.955 Sq. Mtr/Pc
Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style			

number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	4 / NC/5/MEET/Oct/202223/13
Case Status	Case Deferred
Party Name	APSARA SILKS
Meeting Number and Date	NC/ 5/ MEET/ Oct/ 202223/ 13 and 20/10/2022
HQ File Number	HQRNORM APPLY 00000188AM23
RA File Number	NA
Licence No and Date	0710115822/null
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked to furnish the following:</p> <ol style="list-style-type: none"> 1. The difference between export and import items as ITCHS code for both the items is same. 2. % value addition. 3. Manufacturing process. <p>The firm has submitted their reply. The committee went through the details submitted in this case and decided to ask the firm to appear for personal hearing before Norms Committee to explain their case.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	5 / NC/5/MEET/Oct/202223/13
Case Status	Case Deferred
Party Name	APSARA SILKS
Meeting Number and Date	NC/ 5/ MEET/ Oct/ 202223/ 13 and 20/10/2022
HQ File Number	HQRNORM APPLY 00000241AM23
RA File Number	NA
Licence No and Date	0710115707/null
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked to furnish the following:</p> <ol style="list-style-type: none"> 1. The difference between export and import items as ITCHS code for both the items is same. 	

2. % value addition.
3. Manufacturing process.

The firm has submitted their reply. The committee went through the details submitted in this case and decided to ask the firm to appear for personal hearing before Norms Committee to explain their case.

The case stands deferred for re-listing.